

हवाई अड्डे से नियमित विमान सेवायें न चालू करने के क्या कारण हैं जिसके परिणाम स्वरूप ये हवाई अड्डे अप्रयुक्त पड़े हैं ;

(ख) क्या निकट भविष्य में पटना से मुजफ्फरपुर तक दैनिक विमान सेवा चालू किये जाने की आशा है ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

पर्यटन तथा असेनिक उड्डयन मंत्री (डा० कर्णसिंह): (क) से (ग). मुजफ्फरपुर का विमान-क्षेत्र केवल डकोटा विमानों के परिचालन लिये उपयुक्त है तथा इंडियन एयरलाइंस इन विमानों को अपने विमान बेड़े में से क्रमशः समाप्त करते जा रहे हैं। अतः कारपोरेशन की मुजफ्फरपुर को विमान सेवा से जोड़ने की कोई योजनायें नहीं हैं। मोतीहारी में केवल एक अच्छे मौसम की हवाई पट्टी है और वह नियमित परिचालनों के लिये उपयुक्त नहीं समझी जाती।

16 फरवरी, 1970 से, एक निजी परिचालक ने कलकत्ता-भागलपुर-पटना-मुजफ्फरपुर-रक्सौल मार्ग पर एक वापसी सेवा पूर्ण रूप से अनुसूचित आधार पर परिचालित करना आरम्भ किया है।

#### Affiliation of Hindi Medium Colleges of South with Jawaharlal Nehru University

3736. SHRI YASHPAL SINGH : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the proposal of affiliating the Hindi medium colleges of South India with the Jawaharlal Nehru University has been given up ;

(b) If so, the reasons therefor ; and

(c) the measures being taken to save those colleges ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND

YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (c). Provision in the Jawaharlal Nehru University Act 1966 stipulate that where any Institution or body established outside the Union Territory of Delhi seeks recognition from the University then the power and jurisdiction of the University shall extend to such institution or body, subject to :

(i) the laws in force in the State within which ; and

(ii) the rules and regulations of the University within whose jurisdiction the said institution or body is situated.

2. The provisions in the Acts of Universities in South India and in other part of the country for that matter stipulate *inter alia* that no education Institutional situated within the jurisdiction of those Universities shall seek recognition from any other University situated outside the territorial jurisdiction of the concerned State without the prior concurrence of the State Government and the University Authorities. Besides this, the Jawaharlal Nehru University is not yet in a position to consider and enter into negotiations with State Governments and other Universities concerned for recognition of Institutions, situated in their jurisdiction.

3. Efforts are, therefore, being made to persuade the Universities in the States, in whose jurisdiction these Hindi medium Colleges are situated, to affiliate those Colleges with them.

#### Transfer of a Delhi A.D.M.

3737. SHRIMATI SUCHETA KRIPLANI : SHRI RAJASEKHARAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that one of the additional District Magistrates of Delhi (at present Deputy Secretary) was ordered to be transferred out of Delhi on charge of corruption in 1969 ;

(b) whether it is also a fact that the C.B.I. conducted an enquiry into the

charges of corruption against the said officer ; and

(c) if so, the result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The reference is presumably to an officer of the Delhi, Himachal Pradesh and Andaman and Nicobar Islands Civil Service who was working as Additional District Magistrate, Delhi, from June 1963 to June, 1969, when he was posted as a Deputy Secretary in Delhi Administration. No enquiry against him has been or is being conducted by the Central Bureau of Investigation. As he had been long in Delhi Administration, he was ordered to be transferred to Andamans. The transfer has been postponed till 16-5-1970 on compassionate grounds.

#### Allocation of Staff to Himachal Pradesh

3738, SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Secretariat Clerks who were allocated to the Himachal Pradesh Government on Secretariat Administration on the report of the Shankar Committee ;

(b) how many of them have sought their allocation back to Punjab and Haryana and how many of them have gone back to those States ;

(c) what protection, if any, has been given to these clerks allocated to Himachal Pradesh under Section 82 of the Punjab Reorganisation Act, 1966 ; and

(d) whether it is a fact that their increment amount are being reduced from Rs. 4 and 5 to Rs. 3 and 4 respectively ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Government of Himachal Pradesh have informed that out of 73 clerks provisionally allocated to Himachal Pradesh Secretariat 9 had sought re-allocation to Punjab/Haryana, Four clerks have been reallocated to Punjab and five to the State of Haryana.

(c) The allocated clerks of Himachal Pradesh have been given option to retain their own scales of pay.

(d) The allocated clerks who are in the scale of pay Rs. 60-4-80-5-120-5-175 have been finally equated with the Junior Clerks of Himachal Pradesh secretariat who are in the Central pay scale of Rs. 110-3-131-4-150-4-175-5-180. Since allocated clerks have option to retain their own scale of pay, question in reduction in increment does not arise. Moreover, the Central scale of pay of Junior Clerks of Himachal Pradesh Secretariat is higher than scale of the allocated clerks.

#### Disposal of Cases in Judicial Commissioner's in Goa

3739, SHRI SHINKRE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that there is considerable delay in disposing of hundreds of cases because the vacancy of a judge has not been filled and present two Judges of the Judicial Commissioner's Court in Goa are finding it very difficult to cope up with the work ;

(b) whether Government are also aware that as all appeals on old cases have to follow pre-liberation procedures of Law, there is considerable difficulty in the disposition of the cases ;

(c) whether the Government have taken note of the fact that for the benefit of the judges who do not know Portuguese language, English translation of the case material—"Processo"—has been a must ; and

(d) whether in view of this Government propose to full up the Vacancy in the Judicial Commissioner's Court and if necessary nominate some Portuguese knowing judges, temporarily, to dispose of pending cases in this category ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) There is no vacancy in the Judicial Commissioner's Court in Goa. The sanctioned strength is